

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 311/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017**

Name of the Company: Sandip Babulal Mehta
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|--------------------------|--------------------|----------------|------------|
| 1. | S.S. ISRANI i/c | ADV FOR | PETITIONER | satyan |
| 2. | S.D. ISRANI LAW CHAMBERS | C.A. for Applicant | | Kiran Shah |
| | KIRAN SHAH | | | |
| | Rakesh Sharma | Adv for Res | Res 1 | |

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. S. S. Israni present for Respondent/ Original Petitioner. Learned Advocate Mr. Rakesh Sharma present for Respondent/ Respondent no. 1.

The applicant has furnished the copy to the petitioner after removing the defect today itself. The petitioner prays for time to file reply.

Prayer is allowed.

Petitioner is allowed to file reply within ten days after serving copy to the applicant as well as Respondents.

Both applicant/ respondents have liberty to file their rejoinder, if any, within weeks time with a copy to the petitioner.

List the matter on 02.11.2017.

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**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 6th day of October, 2017.